

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 420  
437/252/ND/2020

**IN THE MATTER OF:**

**M/s. Panm Trading Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC NCT of Delhi**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 24.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Rohit, Proxy Counsel.**

**For the ROC**

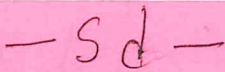
**:Mr. M. Yadubhushan Rao, AROC.**

**For the Income Tax Department**

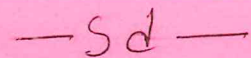
**:Mr. Kunal Sharma, Ms. Zehra  
Khan, Standing Counsels**

**ORDER**

Heard the submissions made by the proxy counsel for the appellant. AROC is present at the time of virtual hearing of the matter. Let this matter be listed after 4 weeks as prayed by the appellant. Post the matter to 29<sup>th</sup> January, 2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**